

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.912/(MAH)/2017

CORAM:

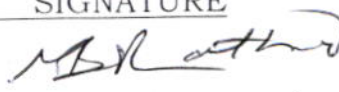
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: F.J Elsner Trading GMBH
V/s.
Jyoti Structures Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
34	Mahendra Rathod 1/b Ramesh Gayanichu Petitioner.		

ORDER

C.P. No. 912/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of the Petitioner is present.
2. From the side of the Operational Creditor an Affidavit is on record stated therein that the Petitioner has lodged its claim of the Operational Creditor for the amount approximately Rupees Eighteen Crores, however, the IRP has not invited this Creditor to attend the Meeting of Creditors.
3. The IRP appointed is hereby instructed to intimate the next date of the Meeting of the CoC to this Creditor and consider the claim of this Creditor along with the claim of the other Creditors.
4. In this regard the Progress Report of the IRP is to be submitted on **16.10.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
21.09.2017

ug

Sd/-

M.K. Shrawat
Member (Judicial)